

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 393**  
ANSWERED ON 27/11/2024

**SOLAR ENERGY PLANTS THROUGH FOREIGN INVESTMENT**

393. SMT. DHANORKAR PRATIBHA SURESH

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the solar energy plants are being established through foreign investment in the country;
- (b) if so, the details of investment made by foreign companies in the field of solar energy in the country;
- (c) whether the Government is taking any steps in lines of Jawaharlal Nehru National Solar Mission (JNNSM) for the promotion of the production of solar energy in view of potential of solar energy available in the country; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER**

**(SHRI SHRIPAD YESSO NAIK)**

(a) & (b) Foreign Direct Investment up to 100 per cent is permissible through automatic route for promotion of renewable energy including solar energy in the country. As per inputs from Department for Promotion of Industry and Internal Trade, the investment made by foreign companies in the field of solar energy during the period April 2014 till June 2024 is around 9663.23 USD million.

(c) & (d) The Government have taken several steps to promote solar energy. The details of major steps taken are given at **Annexure-I**.

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**ANNEXURE-I REFERRED TO IN REPLY TO PART (c) & (d) OF LOK SABHA  
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**MAJOR STEPS TAKEN TO PROMOTE SOLAR ENERGY IN THE COUNTRY**

- Notification of trajectory for RE power bids of 50 GW/annum to be issued by Renewable Energy Implementation Agencies [REIAs: Solar Energy Corporation of India Limited (SECI), NTPC Limited, NHPC Limited, SJVN Limited] from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- Project Development Cell for attracting and facilitating investments has been set up.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) Projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, have been launched.
- Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- Uniform Renewable Energy Tariff (URET) has been introduced through which a uniform tariff will be provided to the consumer by averaging tariffs of individual RE projects of similar type awarded via tariff based competitive bidding process.

Implementation of URET for “Solar Power Central Pool” and “Solar-Wind Hybrid Central Pool” from 15<sup>th</sup> February 2024 has been notified.

- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- “The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06<sup>th</sup> June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.